

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 412
TO BE ANSWERED ON 04.02.2022

DATA LINKAGE BETWEEN AADHAAR AND VOTER ID

**412. SMT. PHULO DEVI NETAM:
SHRI SYED NASIR HUSSAIN:**

Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there are provisions to prevent the misuse of the linkage between Aadhaar and Voter ID;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether data within the Voter ID database can interact with data across databases linked to Aadhaar;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether Government has investigated potential misuse of Aadhaar data for election purposes, such as voter profiling; and
- (f) if so, the details thereof including measures to prevent the same and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (f): Electoral roll is prepared under the superintendence, direction and control of the Election Commission of India, as established under the Constitution.

There is a robust legal and technology platform for ensuring that Aadhaar platform is used for the purposes for which its data was collected.

The proposed amendment in the election laws vide the Election Laws (amendment) Act, 2021 places Aadhaar as one of the options for authenticating the identity of voters. The Aadhaar platform prevents fraudulent voters from entering the voter rolls. It is understood that using Aadhaar for authenticating the voter identity is not mandatory.

The legal provisions of Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 for governance of Aadhaar data are followed as per law.
